

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

RAJYA SABHA
UNSTARRED QUESTION NO. 918
(TO BE ANSWERED ON 09.02.2023)

IMPLEMENTATION OF WHISTLE BLOWERS PROTECTION ACT

918 SMT. JEBI MATHER HISHAM:

Will the **PRIME MINISTER** be pleased to state:

- (a) the number of cases registered under the Whistle Blowers Protection Act, the State/Union Territory-wise details thereof during the last five years;
- (b) the conviction rate, out of the cases registered under this Act, State/Union Territorywise details thereof during the last five years; and
- (c) the status of the Whistle Blowers Protection (Amendment) Bill, 2015?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a) & (b): The provisions of Sub-Section (3) of Section 1 of the Whistle Blowers Protection Act, 2014 provide that provisions of the Act shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

No such notification has been made by the Government for the reason that certain amendments aimed at safeguarding against disclosures affecting sovereignty and integrity of India, Security of the State, etc., are required before it can be brought into force.

(c): To make required amendments to the Act, the Government introduced the Whistle Blowers Protection (Amendment) Bill, 2015 in the Lok Sabha on 11th May, 2015 which was passed by the Lok Sabha on 13th May, 2015 and transmitted to the Rajya Sabha. The Bill has since lapsed upon the dissolution of the Sixteenth Lok Sabha.
